

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

10/08/2020

O.A./260/292/2020

PRATAP KUMAR PATNAIK

-V/S-

NATIONAL ALUMINIUM COMPANY LIMITED, M/O MINES

ITEM NO:6

FOR APPLICANTS(S) Adv. : Mr. T. K. Pattnaik

FOR RESPONDENTS(S) Adv.:

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned counsel for the applicant and respondents through VC. Mr. D. K. Pattnaik, Learned counsel appears on behalf of the respondents and his name be shown as respondents' counsel. Copy of the OA has been handed over to Learned counsel for the respondents by the applicant's counsel. It is submitted by the applicant's counsel that his limited prayer is for disposal of the appeal dated 13.03.2020 (Annexure-A/1) filed before respondent no. 2 challenging the order of punishment passed by the disciplinary authority in the disciplinary proceedings against him vide order dated 13.02.2020 (Annexure A/3).</p> <p>In view of the limited prayer of the applicant in this OA, we dispose of this OA at this stage, without expressing any opinion on merit of the case, with a direction to the respondent no. 2/competent appellate authority to consider the appeal dt 13.03.2020 (Annexure A/1) in accordance with law and dispose of the same by passing a speaking and reasoned order, copy of which is to be communicated to the applicant within a period of three months from the date of receipt of copy of this order.</p> <p>The OA stands disposed of accordingly.</p> <p>Copy of this order to both the parties, who may also take follow up action on the basis of this order which will be uploaded on the website of Tribunal.</p> <p>( SWARUP KUMAR MISHRA) MEMBER (J) ( GOKUL CHANDRA PATI) MEMBER (A)</p> <p>sadish</p>